



2026:AHC:26377

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - A No. - 1761 of 2026

Hariom Kumar Singh

.....Petitioner(s)

Versus

State Of U.P. And 3 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Krishna Kant Tiwari, Suneel Kumar
Counsel for Respondent(s)	:	C.S.C.

Court No. - 33

HON'BLE VIKAS BUDHWAR, J.

1. Heard Sri Suneel Kumar, learned counsel for the petitioner and Sri S.K. Pal, learned Addl. Chief Standing Counsel, who appears for State-respondents.
2. The case of the writ petitioner is that he is posted on the post of Village Panchayat Secretary/Gram Vikash Adhikari in the Vikash Khand Ghorawal, District Sonebhadra. A F.I.R. was lodged against the petitioner as Case Crime No. 148 of 2018, under Section- 409 of I.P.C., Police Station Ghorawal, District Sonebhadra against the writ petitioner with regard to the alleged irregularity pertaining to an amount of Rs. 5,52,000/-, the writ petitioner claims to have deposited the amount of Rs. 2,76,000/- thereafter writ petitioner was placed under suspension on 22.09.2018 and post completion of an inquiry, the writ petitioner was exonerated and he was reinstated on 30.10.2025, however, according to the writ petitioner, the final report came to be submitted in favour of the writ petitioner which was also accepted by the Court concerned, however, the claim of the writ petitioner for reducing the amount of Rs. 2,76,000/- has not been considered.
3. Prayer in the present petition is for a direction to the respondents to consider the claim.
4. Learned Standing Counsel submits that the claim of the writ petitioner needs adjudication at the first instance by the fourth respondent, District Panchayat Raj Officer, District Sonebhadra.
5. To such a submission, learned counsel for the petitioner has no objection and he gracefully accepts the same.

6. Considering the submissions of the rival parties as well as stand taken by them, the writ petition is being **disposed off** granting liberty to the writ petitioner to prefer a comprehensive representation along with the self-attested copy of the writ petition before the fourth respondent, who shall on the receipt of the same within a period of two weeks, proceed to decide the claim of the petitioner strictly in accordance with law within a period of two months from the date of presentation of the certified copy of the order. In case the fourth respondent is of the opinion that the matter is to be decided by some other authorities then the papers shall be transmitted to the same.

7. Needless to point out that the writ petition has been decided without seeking any response from the respondents. Thus, passing of this order may not be construed to an expression that this Court has gone into the merits of the case.

8. With the aforesaid observation, the writ petition is **disposed off**.

February 6, 2026

Ashu

(Vikas Budhwar,J.)